

to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Praga Tools Limited, Secunderabad, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [*Placed in Library. See No. LT-1749/72*]

REVIEWS AND ANNUAL REPORT 1970-71  
OF FERTILISER CORPORATION OF  
INDIA LTD., NEW DELHI AND  
INDIAN OIL CORPORATION  
LTD., BOMBAY

THE DEPUTY MINISTER IN THE  
MINISTRY OF PETROLEUM AND CHE-  
MICALS (SHRI DALBIR SINGH) : I beg  
to lay on the Table—

(1) A copy each of the following papers  
under sub-section (1) of section  
619A of the Companies Act, 1956:-

(i) (a) Review (Hindi and English  
versions) by the Government on  
the working of the Fertilizer  
Corporation of India Limited,  
New Delhi, for the year 1970-  
71.

(b) Annual Report (Hindi and  
English versions) of the Fertilizer  
Corporation of India limited,  
New Delhi, for the year 1970-71  
along with the Audited Accounts  
and the comments of the Comptroller  
and Auditor General thereon. [*Placed in Library. See  
No. L. T.—1750/72.*]

(ii) (a) Review (Hindi and English  
versions) by the Government on  
the working of the Indian Oil  
Corporation Limited, Bombay,  
for the year 1970-71.

(b) Annual Report of the Indian  
oil Corporation Limited, Bombay  
for the year 1970-71 along with  
the Audited Accounts and the  
comments of the Comptroller  
and Auditor General thereon.

(2) A statement (Hindi and English ver-  
sions) explaining the reasons for

not laying the Hindi version of the  
Report mentioned at (ii) (b) above.  
[*Placed in Library. See No. L. T.  
1751/72.*]

## MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the  
following messages received from the Secre-  
tary of Rajya Sabha :

(i) "In accordance with the provisions  
of rule 127 of the Rules of Proce-  
dure and Conduct of Business in the  
Rajya Sabha, I am directed to inform  
the Lok Sabha that the Rajya Sabha,  
at its sitting held on the 11th April,  
1972, agreed without any amend-  
ment to the Marine Products Export  
Development Authority Bill, 1972,  
which was passed by the Lok Sabha  
at its sitting held on the 29th March,  
1972."

(ii) "In accordance with the provisions  
of rule 111 of the Rules of Proce-  
dure and Conduct of Business in the  
Rajya Sabha, I am directed to enclose  
a copy of the Architects Bill, 1972,  
which has been passed by the Rajya  
Sabha at its sitting held on the 10th  
April, 1972,"

## ARCHITECTS BILL

AS PASSED BY RAJYA SABHA

SECRETARY : Sir, I lay on the Table  
of the House the Architects Bill, 1972, as  
passed by Rajya Sabha.

## ASSENT TO BILLS

SECRETARY : Sir, I also lay on the  
Table following three Bills passed by the  
Houses of Parliament during the current  
session and assented to since a report was  
last made to the House on the 7th April,  
1972 :

(1) The Administrators-General (Amend-  
ment) Bill, 1972.

- (2) The Public Wakfs (Extension of Limitation) (Delhi Amendment) Bill, 1972.
- (3) The Contingency Fund of India (Amendment) Bill, 1972.

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**LEAVE OF ABSENCE FROM  
THE SITTINGS OF THE  
HOUSE**

**MR. SPEAKER :** The Committee on Absence of Members from the Sittings of the House in their Fourth Report have recommended that leave of absence be granted to the following Members for the periods indicated against each :

1. Shri Somnath Chatterjee — 18th November to 10th December, 1971 (Third Session).
2. Shri C. K. Jaffer Shariff — 29th November to 18th December, 1971 (Third Session).
3. Shri Martand Singh — 28th July to 12th August, 1971 (Second Session) and 15th November to 20th December, 1971 (Third Session).
4. Shri T. H. Gavit — 13th March to 20th April, 1972 (Fourth Session).
5. Shri M. Muthuswamy — 13th April to 20th May, 1972 (Fourth Session).
6. Shri Umed Singh Rathia — 13th March to 11th April, 1972 (Fourth Session).

I take it that the House agrees with the recommendations of the Committee.

**SEVERAL HON. MEMBERS :** Yes.

**MR. SPEAKER :** The Members will be informed accordingly.

**COMMITTEE ON THE CONDUCT  
OF A MEMBER DURING PRESI-  
DENT'S ADDRESS**

**SECOND REPORT**

**SHRI R. D. BHANDARE** (Bombay Central) : Sir, I beg to present the Second Report of the Committee on the Conduct of a Member during President's Address.

13 hrs

**MATTER UNDER RULE 377**

**STRIKE BY TEXTILE WORKERS IN  
KANPUR ON THE BONUS  
ISSUE**

**SHRI S. M. BANERJEE** (Kanpur) : Sir, I am thankful to you for giving me an opportunity once again to raise the question of 13,000 workers belonging to Swadeshi Cotton Mills and J. K. Cotton Mills, who are on strike from the 3rd, on the question of the payment of bonus according to the Khadilkar formula. As you are aware, last time when this issue was raised on the 29th March, the hon. Union Labour Minister made an appeal to the workers to withdraw the strike. After that the Chief Minister of UP also urged the workers to withdraw the strike as the matter is going to be finalized by him in consultation with the Union Labour Minister.

The employers have not yet agreed to pay the difference between 8.33 per cent and 5 per cent as advance against bonus for 1970; on the other hand, they are prepared, according to the Chief Minister, to pay another 5 per cent as bonus for 1971 but are not agreeing to give the advance of Rs. 150, as demanded by workers, to be adjusted after the matter is finally decided the arbitrator—in this case, either the Chief Minister or the Union Labour Minister.

I wish to make it clear that the unions and the workers, who are conducting the strike in these two textile mills, are prepared to withdraw their strike immediately in case their legitimate demand for advance is conceded. I am happy that the Chief Minister is here and is likely to meet the Union